HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) (Office of the Registrar General at Srinagar) ****

Subject:- Transfer of Advocate License.

NOTIFICATION

No. 3090 0 2025 RG/LP

In pursuance of Bar Council of India Resolution No.1-H/2025 (Transfer/Cril) dated 04.07.2025, Shri Anupam Raina, Advocate S/O Shri Pran Nath Raina R/o Village Akura Tehsil Anantnag East, District Anantnag-192125, upon transfer of his enrolment from Bar Council of Delhi is brought on the roll of Jammu & Kashmir and Ladakh Bar Council.

By Order.

(Mohammad Yasin Beigh) Registrar Administration

Dated: 16.09.2025

No. 61380-92 RG/LP

Dated: 16.09.2025

Copy forwarded to the:-

1. Principal District & Sessions Judge, Srinagar/Anantnag.

2. Registrar Judicial, High Court of J&K and Ladakh, Srinagar/Jammu.

- Secretary Bar Council of India, 21 Rouse Avenue Institutional Area, New Delhi for information and necessary action. This is in reference to his communication No.BCI:D:6332/2025 dated 04.09.2025.
- Secretary Bar Council of Delhi for information. This is in reference to his communication No.Tfr/20/1247/2025 dated 19.07.2025.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 7. President, J&K High Court Bar Association, Jammu/Srinagar.
- 8. President, District Bar Association, Anantnag.
- Mr. Anupam Raina, Advocate S/O Shri Pran Nath Raina R/o Village Akura Tehsil Anantnag East, District Anantnag-192125, A/P House No.38-A Exchange Road, Samandar Bagh, S.P. College Road, Srinagar-190001.